NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016 CA No.

CORAM:

3

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017

NAME OF THE PARTIES:

Mr. Shankarrao Borkar & Anr.

V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

4. Uzai Z. KAZI Adv. for Petitioners Uzai PAU' 18/5/2017

<u>Order</u>

CP 22/241-241/NCLT/MB/MAH/2016

Since the time given for filing amended Petition is being lapsed, this Bench hereby extends one-week time hereof to file the amended Petition. The other side is at liberty to file reply within 15 days thereof and rejoinder, if any, within two weeks thereof.

List this matter as fixed before, i.e. on 3.7.2017

sd/-**B.S.V. PRAKASH KUMAR**

Member (Judicial)